

Central Administrative Tribunal
Jaipur Bench, JAIPUR
CP 07/2011
In
OA No.359/2010

This the 27th day of May, 2011

Hon'ble Shri Justice K.S. Rathore, Member (Judicial)
Hon'ble Shri Anil Kumar, Member (Administrative)

Leela Son of Shri Har Sahai , aged about 50 years, resident of Village and Post Sudarshanpada Near Biwai Station, Dausa and Removed from services from the post of LRGK (Leave Reserve Gate Keeper) , Gang No. 17, Station Biwai under Section Engineer (PWI) North Central Railway, Bandikui.

...Applicant

(By Advocate: Shri C.B.Shamra)

- VERSUS -

1. Shri Vivek Kumar, Divisional Engineer-II, North Central Railway, Id-gah, Agra.(U.P.)

.....Respondents

(By Advocate: Shri R.G.Gupta)

ORDER (ORAL)

Vide Tribunal's order dated 6th October,2010 the applicant has been directed to file appeal in terms of the Rules 18,19, of the Railway Servant (Discipline & Appeal) Rules before the appellate authority within four weeks. In such a case the appeal should be made within a period of four weeks from the date of receipt of passing the order and the appellate authority shall consider the same and dispose of the same on merit expeditiously as possible as within a period of four months from the date of receipt a copy of the appeal.

2. The respondents (contemnors) have complied with the directions of the Tribunal within the stipulated period as prescribed by the Tribunal vide its order dated 6th October, 2010.



3. Thus, we are of the view that directions of the Tribunal have been fully complied with.

4. Consequently, the CP 07/2011 stands dismissed of and notices issued to the respondents are discharged.

Anil Kumar
(Anil Kumar)
Member (Administrative)

K. S. Rathore
(Justice K.S.Rathore)
Member (Judicial)

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